- State Governments should accord priority to identification of the school-going children of scavengers.
- (ii) Children of Safai Karamcharis generally remain deprived of quality education, therefore municipal corporations should run schools for such children.
- (iii) The rate of scholarship to the children of Safai Karamcharis should be increased.
- (iv) Special schemes should be prepared to tackle the housing problems of Safai Karamchairs.
- (v) Municipal bodies should construct new colonies for their Safai Karamcharis with adequate facilities. Each colony of Safai Karamcharis must be provided with a creche.
- (vi) Adequate promotional avenues ensuring at least three vertical promotion be created based on experience, technical or other qualifications of Safai Karamcharis.
- (vii) All local bodies should provide primary, secondary and tertiary medical facilities to Safai Karamcharis and their families, with in-built mechanism for quarterly check up, and adequate insurance cover.
- (viii) Safai Karamchairs should be provided additional allowances equal to 10% of their basic pay as risk allowance to compensate them for the risk they are constantly exposed to.

## Atrocities on SCs, STs and minorities

†1622. SHRI AVTAR SINGH KARIMPURI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total number of cases of injustice and atrocities against SC/ST and minorities in the country during the last three years;

- (b) the State-wise and year-wise details thereof;
- (c) the total number of arrests made and convictions in this regard so far;
- (d) State-wise and year-wise details of these arrests and convictions; and
- (e) the effective steps taken by government to check these atrocities, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(SHRI D. NAPOLEON): (a) Number of cases registered in regard to crimes against Scheduled Castes and Scheduled Tribes, (during the years 2006 to 2008) is indicated as under:-

Year	Number of cases registered		
2006	32861		
2007	35563		
2008	39225		

\*Source:- National Crime Records Bureau (NCRB)

\*Data for 2008 is provisional

\*Similar information in regard to minorities is not maintained by NCRB.

†Original notice of the question was received in Hindi.

(b) The State/UT and year wise, details are given in the Statement-I (See below).

(c) Number of persons arrested by police and convicted by Courts, during 2006 to 2008, is as under:-

Year	Number of persons arrested	Number of cases ended in conviction
2006	56209	15812
2007	64628	16054
2008	70020	17944

\*Source:- National Crime Records Bureau (NCRB)

\*Data for 2008 is provisional

\*Data for 2009 is compiled calendar year-wise, and is, therefore, not available for 2009 \*Similar information in regard to minorities is not maintained by NCRB.

(d) The States/UT and year wise details are given in the Statement-II (See below).

(e) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was brought into force on 31.01.1990, with a view to preventing "atrocities against members of SCs and STs, to provide for Special Courts for the trail of such offences, and for relief and rehabilitation of the victims" of atrocities. Implementation of the said Act is the responsibility of State Governments/Union Territory Administrations. They are addressed from time to time at the highest level, to implement it, in letter and spirit. Its implementation is also reviewed in high level meetings with them, A high powered Committee, under the Chairpersonship of the Minister for Social Justice & Empowerment, held eight meetings between 2006 to 2009, where implementation of the Act was reviewed in 25 States and 4 Union Territories.

With a view to ensure effective implementation of the Act, central assistance is also provided to States/Union Territories, for inter-alia, strengthening their enforcement machinery, incentive for inter-caste marriages and awareness generation.

National Awards for outstanding fieldwork in the area of eradicating untouchability and in combating offences of atrocities have also been instituted in 2006.

## Statement-I

State/Union Territory-wise and year-wise number of cases registered in regard to crime against the Scheduled Castes and Scheduled Tribes, during 2006 to 2008.

Number of cases registered in regard to crime against the Scheduled Castes and Scheduled Tribes

States/ UTs	2006	2007	2008
1	2	3	4
States			
Andhra Pradesh	4684	4136	4748
Arunachal Pradesh	27	32	63

1	2	3	4
Assam	526	175	234
Bihar	2099	2851	3716
Chhattisgarh	1027	1126	1214
Goa	4	0	5
Gujarat	1159	1196	1454
Haryana	283	227	341
Himachal Pradesh	109	93	71
Jammu & Kashmir	2	1	0
Jharkhand	665	806	829
Karnataka	1944	2049	2761
Kerala	439	565	625
Madhya Pradesh	5712	5607	4036
Maharashtra	1320	1405	1460
Manipur	26	1	1
Meghalaya	0	0	0
Mizoram	0	0	0
Nagaland	114	0	26
Orissa	1502	1749	2344
Punjab	184	177	101
Rajasthan	4877	5284	5340
Sikkim	2	23	29
Tamil Nadu	1015	1760	1632
Tripura	23	14	18
Uttar Pradesh	4971	6148	8018
Uttarakhand	69	72	42
West Bengal	20	9	36
UTs			
A & N Islands	17	1	3
Chandigarh	2	0	2
Dadra & Nagar Haveli	3	3	11

1	2	3	4
Daman & Diu	1	3	2
Delhi	21	24	34
Lakshadweep	0	1	0
Puducherry	14	25	29
Total	32861	35563	39225

Source: - National Crime Records Bureau, Ministry of Home Affairs

Data for 2008 is provisional

Similar information in regard to minorities is not maintained by NCRB

## Statement-II

State/Union Territory-wise number of persons arrested and convicted in regard to crimes against Scheduled Castes and Scheduled Tribes during 2006 to 2008.

States/ UTs	Number of pe	rsons arrested	Number of cases ended in conviction			
	2006	2007	2008	2006 2007	2008	
1	2	3	4	5 6	7	
States						
Andhra Pradesh	5163	5084	5579	574 522	453	
Arunachal Pradesh	18 I	21	52	2 0	0	
Assam	665	218	273	44 88	30	
Bihar	3539	4707	5386	315 272	374	
Chhattisgarh	1675	2004	2210	394 659	461	
Goa	1	0	12	0 0	0	
Gujarat	2871	3176	3646	122 132	107	
Haryana	420	354	649	35 88	36	
Himachal Pradesh	144	106	72	19 2	5	
Jammu & Kashr	nir 6	3	0	9 1	0	
Jharkhand	805	786	851	92 81	108	
Karnataka	5330	4870	6228	99 132	155	
Kerala	436	602	727	113 62	18	
Madhya Pradesh	11039	11735	8610	4339 4428	4011	
Maharashtra	3548	4233	4315	96 76	169	
Manipur	0	0	0	0 0	0	

1	2	3	4	5	6	7
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	40	0	0	17	28	0
Orissa	1918	3050	2466	318	202	183
Punjab	293	313	219	14	28	31
Rajasthan	4813	4547	4787	2541	1630	1664
Sikkim	1	34	35	0	15	16
Tamil Nadu	2079	2616	2153	359	330	311
Tripura	31	13	14	0	15	3
Uttar Pradesh	11127	15932	21541	6225	7190	9685
Uttarakhand	125	130	60	78	67	121
West Bengal	25	15	40	2	0	1
UTs						
A & N Islands	60	1	9	0	0	0
Chandigarh	0	0	3	0	0	0
D & N Haveli	4	5	28	0	0	0
Daman & Diu	10	2	0	0	0	0
Delhi	11	16	14	3	5	2
Lakshadweep	0	1	0	0	0	0
Puducherry	12	54	41	2	1	0
Total	56209	64628	70020	15812	16054	17944

Source: National Crime Records Bureau(NCRB)

Data for 2008 is provisional

Data for 2009 is compiled calendar year-wise, and is, therefore, not available for 2009

Similar information in regard to minorities is not maintained by NCRB

## Implementation of programmes

1623. SHRI R.C. SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the manner in which the Ministry is ensuring that the programmes being implemented by his Ministry are reaching to the needy;

(b) whether any survey has been conducted by his Ministry with regard to the reach of the above programme in West Bengal and other parts of the country;